GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

STARRED QUESTION NO:83 ANSWERED ON:03.12.1999 PROMOTION OF EXPORT VSM (RETD.) COL. CHOUDHARY

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) Whether the Government have worked out a package of incentives to industries for promotion of export to off-set the effect of sanctions by some developed countries;
- (b) If so, the new strategy of the Government to give further impetus to boost export alongwith the projections for the current financial year;
- (c) Whether the Government propose to introduce suitable changes in the legal framework of the country to bring it at international standards to facilitate promotion of international trade; and
- (d) If so, the details of the proposed changes?

Answer

MINISTER OF COMMERCE & INDUSTRY (SHRI MORASALI MARAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (A) TO (D) QIOK SABHA STARRED QUESTION NO.83 TO BE ANSWER IN THE LOK SABHA ON 3.12.99

There have been no sanctions against Indian exports by developed countries. There has, therefore, been no need to workout a package of incentives to the industries to offset the effect of sanctions. Nevertheless, it is essential to increase our exports, and efforts are constantly made by the Government in that direction. For the current year the Government has fixed a growth target of 11.34% for our exports and the results of the first half of the current financial year have been quite encouraging. In the annual Export-Import Policy announced on 31.3.1999 Government had introduced various measures to increase the competitiveness of the Indian exports and to reduce the transaction cost and time of the exporters. These measures include strengthening of the Export Promotion Capital Goods Scheme for improving production infrastructure and introduction of annual advance licensing scheme, issuance of Advance Licences on the basis of self- declaration and rationalisation of the EOU/EPZ scheme with a view toimproving availability of duty free raw materials and reducing transactional costs. These changes aim to provide the facilities available to exporters internationally. For boosting exports there is no requirement as such to bring about any changes in the legal framework of the country.